

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00949/2019

Dated Friday the 19th day of July Two Thousand Nineteen

**CORAM : HON'BLE MR. P. MADHAVAN, Member (J)
HON'BLE MR. T. JACOB, Member (A)**

L. Kiruba Gladis,
d/o. P. Lawrence,
No. 15, C-1, Subramanian Street,
Vijayalakshmipuram,
Ambattur,
Chennai-53.

....Applicant

By Advocate: M/s.C. Prakasam

Vs

1. The Post Master General,
General Post Office,
Anna Salai,
Chennai- 600 002;
2. The Senior Superintendent of Postal,
Tambaram Division,
Tambaram, Chennai-45.

....Respondents

By Advocate: Mr. Su. Srinivasan, Sr. CGSC

ORAL ORDER
(Pronounced by Hon'ble Mr. P. Madhavan, M(J))

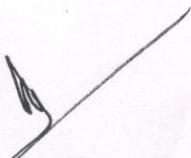
Heard. The applicant has filed this OA seeking the following reliefs:-

“to include the applicant name in the selection list for the post of Gramin Dak Sevak in Tamil Nadu Circle, since she obtained 98.4% marks in the 10th Standard in the place of Kovur or Thirumullaivoyal Sub Post Office, Avadi Camp Head Office, Chennai and thus render justice.”

2. The grievance of the applicant is that she applied for a post of Gramin Dak Sevak in the name of 'Tamil Nadu GDS Recruitment 2019' for an unreserved vacancy of 2007 and selection to that post is purely based on merit in Class 10th standard. According to the applicant, as she secured 98.4% in the 10th Standard , she ought to have been selected for that post of GDS, but she was not considered. It is the contention of the applicant that respondents published a selection list wherein the candidates who obtained less marks were selected in the Unreserved category. Hence, she filed the instant OA seeking the aforesaid relief.

3. Learned counsel for the applicant submits that the applicant pointed out the preference places Kovur and Thirumullaivoyal, in those places, where the candidates were selected got 98.2% each in 10th standard as published in the selection list as Sl. No. 1795 and 1821 whereas she was not considered though she secured 98.4% in 10th Standard.

4. Mr. Su. Srinivasan, Learned Sr. Standing Counsel who takes notice for the respondents submit that according to his information no appointment order



was issued so far.

5. Learned counsel for the applicant at this stage submits that though the applicant secured higher merit in the 10th standard, she was not considered. As no appointment order has been issued so far by the respondents as stated, learned counsel for the applicant submits that the applicant may be permitted to make a representation with regard to her claim and she would be satisfied if the respondents are directed to consider the same within a time limit to be set by the Tribunal.

6. In view of the limited relief sought by the applicant, without going into the substantive merits of the case, **OA is disposed of by permitting the applicant to make a representation within a period of three days from today and upon receipt of such representation, the appropriate authority will verify the same and pass a reasoned and speaking order within a period of one month from the date of receipt of such representation from the applicant and communicate the decision thereon to the applicant. OA is accordingly disposed of. No costs.**